

**ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD
IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE
MATTER OF ORIGINAL APPLICATION NO. 41 OF 2024 (WZ) WRT EARLIER
LETTER PETITION NO. 13 OF 2024 (WZ)**

(I) PREAMBLE

Hon'ble the National Green Tribunal, Western Zone Bench, At Pune Vide Original Application No. 41 OF 2024 (WZ) took cognizance of Complaint received through email dated 30.01.2024 made by the General Secretary, All India Forward Blog, A. K. Road, Fulpada, Surat, alleging that, Sanwariya Processors Pvt. Ltd, Address: 405, GIDC, Pandesara, Surat is a mill, which burns restricted wood for producing water steam for mill boiler, resulting in emission of heavy polluted black fog in the nearby area, which is dangerous to the public health and is leading to various diseases such as T.B. & Bronchitis.

Hon'ble NGT issued the following Direction as per order 19/02/2024

Relevant Para 3, is reproduced as “Prima facie, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be verified after visiting the spot by the responsible Officer of the said authority.”

(II) BASIC INFORMATION OF INDUSTRY

- M/s. Sanwariya Processors Pvt. Ltd is a textile industry which engaged in Dyeing of Grey Cloth activity at Plot No. 405, GIDC Pandesara – 394 221, Ta: Chorasi, Dist: Surat.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/11/2025 for the manufacturing of “Dyeing of Grey Cloth” having total production quantity: 2,30,000 Meters/Day. **[Copy of CTO/CC&A is annexed herewith and marked as “Annexure – A”]**

(III) THE INSPECTION OF ABOVE MENTION UNIT WAS CARRIED OUT BY THE REGIONAL OFFICE, SURAT OF GUJARAT POLLUTION CONTROL BOARD WITH RESPECT TO COMPLAINT OF ALL INDIA FORWARD BLOC, SURAT AND AS PER THE INSPECTION REPORT DATED: 28/02/2024 OBSERVATION/ FACTUAL DETAILS ARE AS UNDER:

- During inspection, unit is found in operation & Dyeing of Grey Cloths is going on. Source of water supply is from GIDC. Generated wastewater is treated in primary ETP and treated wastewater is being discharged into CETP-PIL, Pandesara through underground pipeline for further treatment & disposal. Unit is member of CETP - PIL with booked load of 1190 KL/day with validity of five years from 01.06.2020. During inspection, one primary treated wastewater sample is collected from final outlet of industry, details are as per data sheet. Generated domestic wastewater disposed off into the Soak Pit system.
- Unit has provided steam Boiler (capacity 8 TPH) and Thermo pack (capacity 2000 U) attached with a common stack. Unit has provided MCS, Bag Filter followed by alkali water scrubber as APCMs with Boiler and Thermo pack separately. During inspection, only coal is being used as fuel and no firing of wood as fuel or no stock of wood is observed at the time of inspection. During visit Boiler, Thermo pack and provided all APCMs are found in operation. During inspection, one flue gas stack sample is collected from a common stack attached to boiler and Thermo pack; details are as per data sheet. Unit has provided auto fuel firing system for Boiler & Thermo pack which are found in operation. Reading of the common sub energy meter provided for APCMs is noted as: 68348.0 KWH. Reading of the CEMS provided for PM at common stack attached with steam boiler & Thermo pack is noted as: PM: 66.9 mg/NM3. Unit has provided CCTV camera focused to chimney & boiler area. Unit has provided one D.G set (cap.380 KVA) is found as a standby facility.
- Stock of ETP sludge @950 kg and discarded containers @40 nos. observed at provided storage area.

RO Comments/Reply :Based on IR and AR, no violations are noticed as mentioned in complaint. Unit has registered complaint to Pandesara police station regarding false complaint.

[Copy of Inspection Report is annexed herewith and marked as “Annexure – B”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	6.76	6.5 to 8.5
Colour	40	100
Total Dissolved Solids (TDS)	1582	2100
Suspended Solids (SS)	94	300
Chloride	391	600
Chemical Oxygen Demand (COD)	916	1000
Biological Oxygen Demand (BOD)	285	400
****All the parameters in mg/L except pH and Colour		

<u>Common Stack attached to Steam Boiler & Thermopack through APCM</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
PM (Particulate Matter)	148 mg/NM ³	150 mg/NM ³
SO ₂	14.78 PPM	100 PPM
NO _x	5.77 PPM	50 PPM

[Copy of Analysis Reports are annexed herewith and marked as “Annexure – C”]

CONCLUSION:

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

The Board has published Gazetted Notifications for the use of solid fuels in industrial utilities, and the fire wood was included in the list of approved fuels. The copy of Gazetted Notification published by the Board are annexed herewith and marked as ““Annexure – D””.

“We regret for not submit action taken report in time”



Annexure - A

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **183378** dated **02-12-2020** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Sanwariya Processors Pvt. Ltd.
Plot No: 405,
GIDC Pandesara,
Surat-394221,
Tal: Chorasi, Dist: Surat.

1. Consent Order No. **AWH-110809** Date of issue: **30-12-2020**.
2. The consents shall be **valid upto 30-11-2025** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Dyeing of Grey Cloth	2,30,000 Meters/Day

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. Unit shall install STP within 3 months for treatment of generated domestic wastewater.
7. Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA (For critical parameter PM). This standard shall be reviewed periodically.

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8. Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

9. Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
10. The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
11. Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
12. Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
13. Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
14. Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
15. Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.
16. Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
17. In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
18. If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
19. The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.
20. Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
21. Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
22. Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
23. Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.



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3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water: GIDC.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 1350 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 20 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1190 KL/Day.(Total Booked load in CETP: 1190 KL/Day)
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system. Unit shall install STP within 3 months for treatment of generated domestic wastewater.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Pandesara Infrastructure Ltd(PIL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Pandesara Infrastructure Ltd(PIL), through underground drainage system of PIL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l

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Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

- The applicant shall stop or production activities if the effluent is not adequately treated by the CETP of PIL to conform to the standards specified by G.P.C.B.
- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PIL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
 - 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
 - 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
 - 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
 - 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PIL.
 - 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PIL.
 - 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PIL.
 - 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PIL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
 - 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
 - 3.19. PIL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
 - 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PIL on or before fifth day of the succeeding month.
 - 3.21. In case of shut-down of plant for more than three days for any reason, the PIL unit member shall intimate to PIL authority & GPCB well in advance for the better operation & management of CETP.
 - 3.22. The authorized representative of PIL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
 - 3.23. If the PIL authority terminates the membership of the applicant for CETP, the PIL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PIL membership is resumed.
 - 3.24. The applicant shall put up at the entrance a board displaying PIL membership number & date of joining of PIL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.



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4. CONDITIONS UNDER THE AIR ACT:

4.1. The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	Steam Boiler (8 TPH)		
2)	Thermopack (2000 U)	Coal/Lignite	36 MT/Day
3)	D.G.Set (380 KVA)	Diesel	30 lit/Hr

4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (8 TPH)	30 (Common Stack)	Multi Cyclone Separator, Scrubber & Bag Filter	Particulate Matter	150 mg/NM ³
	SO ₂			100 ppm	
	Thermopack (2000 U)		Multi Cyclone Separator, Scrubber & Bag Filter	NO _x	50 ppm
2	D.G.Set (380 KVA)	11	----	Particulate Matter	150 mg/NM ³
	Stand by			SO ₂	100 ppm
				NO _x	50 ppm

4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.

4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.

4.6. Industry shall comply with Coal handling guideline of the Board.

4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

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- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. **D.G. SETS CONDITIONS**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- a) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- b) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- c) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- d) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- e) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- f) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. **AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-110809 date of Issue: 30-12-2020.

6.2 M/s. Sanwariya Processors Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 405, GIDC, Pandesara, Surat-394221, Tal: Chorasi, Dist: Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	0.170	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.



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2	Used or Spent Oil	0.25	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	5.2	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.3 The authorization shall be valid up to **30-11-2025**.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. **TERMS AND CONDITIONS OF AUTHORISATION**

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.

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- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS: -

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.



GPCB

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9. SPECIFIC CONDITIONS:-

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board

(G.H. Trivedi)

Deputy Chief Environmental Engineer

NO: GPCB/CCA-SRT-791(4)/ID-21235/

Date:-

Issued to:

M/s. Sanwariya Processors Pvt. Ltd.

Plot No: 405,

GIDC, Pandesara,

Surat-394221,

Tal: Chorasi, Dist: Surat.

M/s. Sanwariya Processors Pvt. Ltd. (ID-21235)

Page 9 of 9

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 580263, 04/01/2021



Annexure - B Gujarat Pollution Control Board

PCB Id: 21235

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details sanwariya processors pvt.tld

Outward No: 56989-13/03/2024

Email : sanwariyappl@gmail.com
Telephone : 9898000001
PLOT NO:405, ,
PLOT NO.405,GIDC, PANDESARA,
SUART - 394221
DIST : Surat, TAL : Chorasi , SIDC : Pandesara

Inspection Id : 773751 (On Complaint) Ro Name : Surat

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 28/02/2024 13:20 / Air , Water , Hazd Person Contacted : Shri Sanjay Patel - Manager

4 Env Audit Detail : Sch : 2 , Precitech Laboratories Environmental Consultant , Year : 2017 , On Dt :

Commissioned Dt : 12/06/2005 Production Start Dt : 10/03/2006 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 1350.000 Dom : 20.000 Borewells: 1

6 Waste Water generation / Discharge (klpd) : Ind : 1190.000 Dom : 20.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Borewell/GIDC

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): CETP-PIL, Pandesara / CETP OF PIL

10 Status of water consent Under the Water Act,1974: AWH-110809-30/11/2025 Last Inward:183378-02/12/2020[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Collection Cum Equalization,P-Holding Tank,P-Nuetralization,P-Oil-Grease Trap,P-Pri Settling Tank,Primary,S-Aeration Tank,S-Filter Pressure,S-Settling Tank,Secondary

12 Whether Industry is a member of CETP ? Pandesara Green Co-Operative Society Ltd.

13 Boilers=1 , DG Sets=1 , Flue Gas =3, Process =0 , ETP Cap = 778 , Capacity of All = 10 HP-Not in use

APCM Details : Bag Filter,Multi Cyclone ,Not provided,Water Scrubber

Fuel Used : Coal,Diesel

Stack Attached to : Boiler,D.G. Sets,Fuel Heater(Thermic)

14 TSDF Name : Bhachau-Saurashtra Enviro Projects Pvt. Ltd[28203]

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : 2019-2020 Water Cess Return : 2016-2017 HW Monthly Return : 2024-02

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
20/12/2018	NOT	18/04/2019	31A,,	507696	NOT	VIG	502751
20/12/2018	NOT	18/04/2019	31A,,	507696	NOT	VIG	492478
04/05/2017	SCN	05/10/2017	,	436662	SCN	APP	424729

Monthly Patrak Data : Last Return : 202402 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

13/03/2024

1/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 21235

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	SRT-791	
b	-	Industry Operating without CCA	Yes	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

Air Related

a	-	Fuel Type confirmitive with CCA ?	Yes	
b	-	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	-	APC Measures confirmitive with CCA conditions ??	Yes	
d	-	ALL APCMs are in operation	Yes	
e	-	SMF availability	Provided	
f	-	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	-	ph of Scrubbing Media as per requirement ??	Yes	
h	-	Ultimate Disposal of Scrubbing Media	Re-Use	
i	-	Nos of Samples : Stack & Ambient	01, 0	

GEM

18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	NA
----	---	---	-----	----

Haz Waste Related

a	-	Haz waste Catg confirmitive with CCA	Yes	
b	-	H.W generation exceeding CCA limits	No.	
c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	NA
h	-	Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	-----	NA
i	-	Technical capability and equipment complying with the SOP/Guideline?	Yes	NA
j	-	Is unit complying the conditions gives in SOP/Guidelines?	Yes	NA
k	-	Facility is adequate for the applied process	Yes	NA
l	-	Passbook is maintained?	Yes	NA
m	-	Details of PLI, if applicable	-----	NA
n	-	Details of safety specs provided by the facility	-----	NA
o	-	Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	NA
p	-	Quantity of Hazardous waste procured as per CCA?	Yes	NA

Water Parameter

b	-	Source of Water Supply	Borewell/GIDC	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	

13/03/2024

2/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 21235

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	01	

Remarks :

Site Observations during Inspection , PCB-ID: (21235)



Inspection Crux:

Water Observation:

Source of water supply is from GIDC. Generated wastewater is treated in primary ETP and treated wastewater is being discharged into CETP-PIL, Pandesara through underground pipeline for further treatment & disposal. Unit is member of CETP - PIL with booked load of 1190 KL/day with validity of five years from 01.06.2020. During inspection, one primary treated wastewater sample is collected from final outlet of industry, details are as per data sheet. Generated domestic wastewater disposed off into the Soak Pit system. [416]-11/03/2024

Air Observation:

Unit has provided steam Boiler (capacity 8 TPH) and Thermo pack (capacity 2000 U) attached with a common stack. Unit has provided MCS, Bag Filter followed by alkali water scrubber as APCMs with Boiler and Thermo pack separately. During inspection, only coal is being used as fuel and no firing of wood as fuel or no stock of wood is observed at the time of inspection. During visit Boiler, Thermo pack and provided all APCMs are found in operation. During inspection, one flue gas stack sample is collected from a common stack attached to boiler and Thermo pack; details are as per data sheet. Unit has provided auto fuel firing system for Boiler & Thermo pack which are found in operation. Reading of the common sub energy meter provided for APCMs is noted as: 68348.0 KWH. Reading of the CEMS provided for PM at common stack attached with steam boiler & Thermo pack is noted as: PM: 66.9 mg/NM3. Unit has provided CCTV camera focused to chimney & boiler area. Unit has provided one D.G set (cap.380 KVA) is found as a standby facility. [416]-11/03/2024

Hazard Observation:

Stock of ETP sludge @ 950 kg and discarded containers @40 nos. observed at provided storage area. Written instructions are issued to the unit which may please be referred. [416]-11/03/2024

General Observation:

This unit is inspected with reference to complaint of All India Forward Bloc is received through mail of district collector, Surat dtd. 21.02.2024 regarding air pollution & it's related problem. Copy of mail is attached herewith. Unit is engaged in manufacturing of Dyeing of Grey Cloths – 2,30,000 Meters/Day; Unit has obtained CCA for the same vide no. AWH – 110809 which is valid up to 30-11-2025. During inspection, unit is found in operation & Dyeing of Grey Cloths is going on. Unit has submitted letter on dated-02/03/2024 with regards this complaint is false and it has also informed to Pandesara police station. (copy is attached h/w). As per our office record it is known that unit has obtained trial run revocation order for three month on date-30/04/201 & presently unit is operating under trial run, hence unit has instructed to comply the all condition of the trial run revocation order and to apply online application for the obtaining permanent revocation, it against unit has already apply for permanent revocation application vide inward ID-5002174 & 5002173 respectively. [416]-11/03/2024

~ RO Comments/Reply :Based on IR and AR, no violations are noticed as mentioned in complaint. Unit has registered complaint to Pandesara police station regarding false complaint.-13/03/2024

I recommend : a. Keep on Records + Notings

W.C Notings: -----[4769-AEE]~



Gujarat Pollution Control Board

PCB Id: 21235

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. બોર્ડ ની માન્ય CCA ની તમામ શરતોનું ચુસ્ત પાલન કરવું.
2. બોઈલર તથા થર્મોપક સાથે બેસાડેલ APCM ની સમાયતરે ચકાસણી કરવી અને તે પુરેપુરી કાર્યક્ષમતા થી નિયમિત પણે ચલાવવા અને તે અંગે ના લોગબૂક ની નિભાવવા પણે કરવા અંગે નું સુચન છે.
3. આપના દ્વારા મેળવાયેલ Trial run revocation order Date-30/04/2015 માની તમામ શરતોનું ચુસ્તપણે પાલન કરવું અંગે નું સુચન છે.
4. છેલ્લા ત્રણ માસના ઉત્પાદન , પાણી- ફ્યુલ વપરાશ W/W જનરેશન disposal, CETP ડીસ્ચાર્જ, બળતણ વપરાશ, H.W જનરેશન, disposal સ્ટોક ની માહિતી રજૂ કરવી.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા 03 માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન, ડિસ્ચાર્જ, રીયુઝ, ફ્યુલ વપરાશ અને Hazardous વેસ્ટ જનરેશન, સ્ટોક તથા ડિસ્પોઝલની માહિતી આધારભૂત પુરાવા સાથે રજૂ કરવી.	755890(06/10/23)	---
1. મુલાકાતે એકમ કાર્યરત જોવા મળેલ.; We have uploaded reply of visit instruction letter in 00 pdf Tag. (11/10/2022)	687681(24/09/22)	---
3. છેલ્લા ત્રણ માસના ઉત્પાદન , પાણી વપરાશ, CETP Pandesara માં મોકલેલ W/W Dischargeની વિગત ,ફ્યુલ વપરાશ, Hazardous Waste Generation (Stock) & તેના Disposal ની વિગત આધારભૂત પુરાવા સાથે રજૂ કરવું.; We have uploaded reply of visit instruction letter in 00 pdf Tag. (11/10/2022)	687681(24/09/22)	---
2. બોઈલર એરિયાનું હાઉસકીપિંગ સુધારવું. આપને આપવામાં આવેલ CC&A ની તમામ શરતોનું ચુસ્તપણે પાલન કરવું.; We have uploaded reply of visit instruction letter in 00 pdf Tag. (11/10/2022)	687681(24/09/22)	---



Gujarat Pollution Control Board

PCB Id: 21235

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (21235)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	pm:510 lit, so2:59.1 lit., nox:1510 ml / 32(ambient	1330-1400	REP	from common flue gas stack attached with boiler and through apcm ~	9/5533
2	W-11	@7-8 on ph strip / 32	1325-1325	REP	final outlet of industry ~	

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	30	Common stack-I-8 TPH	YES	FIL,MUL,WSC	Coal	16 MT/Day	BOI & APCM are found in operation
2	D.G. Sets	5	380 KVA of each(stand by)	NO	NOT	Diesel	30 LIT/HOUR	stand by
3	Fuel Heater (Thermic)	30	Common stack-I--2000 U	YES	FIL,MUL,WSC	Coal	20 MT/day	TFH & APCM are found in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.250-M.T	COL,RRE,REU,STO,TRA
2	Chemical sludge from waste water treatment	I -35.3	0.170-M.T	COL,STO,TRA,DST
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	5.200-M.T	COL,CYC,RRE,REU,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	dyeing of art grey cloth	6900000.000	6900000.000 - MTS	6900000.000	dyeing of grey cloth - 2,30,000 meter/day
2	dyeing of grey cloth	0.000	0.000 - MTS	0.000	Ignore it

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	dyes	0.000 - KGS
2	FINISHING	0.000 - KGS
3	grey cloth	0.000 - MTS
4	HYDRO	0.000 - KGS
5	OXALIC ACID	0.000 - KGS
6	resin	0.000 - M.T
7	soda ash	0.000 - M.T
8	sodium perborate	0.000 - M.T
9	TEXTILE AUXILIARIES	0.000 - KGS
10	vat dyes	0.000 - MTS

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1370.000	WWG : 1210.000	Water Source	Remark
1	Boiler Feed	135.000	40.000	SIDC	
2	Cooling Water	90.000	25.000	SIDC	
3	Domestic Purpose	20.000	20.000	SIDC	
4	Mnfg Process	705.000	705.000	SIDC	
5	Wash Water	420.000	420.000	SIDC	

H Solid Waste

Inspection Team : N.V.DASANDI, SO - MR. VIPULKUMAR AMRUTLAL PRAJAPATI

13/03/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 21235

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(N.V.DASANDI, SO)

13/03/2024

7/7 (Through XGN)



Annexure - C

ANALYSIS REPORT FOR AIR

TYPE : Stack-Flue Gas

Gujarat Pollution Control Board
Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:419080 - Analysis Completion:06/03/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 50380

- Name & : Sanwariya Processors Pvt.Tld - 21235
- Address of the Unit : 405, ,PLOT NO.405,GIDC,PANDESARA
SUART - 394221,Taluka : Chorasi, District : Surat, GIDC : Pandesara
- Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)
- Sample Collected By : N.V.DASANDI, SO
- Date & Time of Collection & Receipt : 28/02/2024, (1330 to 1400)
- Date of Start & Completion of Analysis : 29/02/2024 & 06/03/2024
- Sampling Point : From common flue gas stack attached with Boiler and TFH through APCM ~
- Fuel : Coal
- APCM : MCS+BF+AWS attached boiler and TFH separately
- Thimble & Weight (gm) : 9/5533
- Temperature on Collection : 32(ambient & Volume-Absord Media : 50 ml for SO2 and 25 ml for NOx
- Volume-Gas Passed : PM:510 lit, SO2:59.1 lit., NOx:1510 ml
- Parameters : 3 & Oper Time(Min) : 30

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	148
2	SO2-Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	14.78
3	NOX-Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	5.77

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 06/03/2024


J.D.OZA, Lab Head

Field Observation :



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Gujarat Pollution Control Board, Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:419079 - Analysis Completion:06/03/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 50366

TEST REPORT

Test Report No. : 50366

Date: 06/03/2024

1. Name of the Customer : Sanwariya Processors Pvt.Tld - 21235
2. Address : 405, ,PLOT NO.405,GIDC,PANDESARA
SUART-394221, Taluka : Chorasi, District : Surat, GIDC : Pandesara
3. Nature of Sample : REP-Representative/Grab, (Insp Type : ROU-Routine Visit)
4. Sample Collected By : N.V.DASANDI, SO
5. Quantity of Sample Received : @5 lit
6. Code No. of the Sample : 419079
7. Date & Time of Collection & Inwarding : 28/02/2024 , (1325 to 1325) & 29/02/2024
8. Date of Start & Completion of Analysis : 29/02/2024 & 06/03/2024
9. Sampling Point : Final outlet of Industry ~
10. Flow Details (Remarks) : yes
11. Mode of Disposal : into CETP - PIL for further treatment & disposal
12. Ultimate Receiving Body : CETP OF PIL
13. Temperature on Collection : 32 & pH Range on pH Strip :@7-8 on pH strip
14. Carboys Nos for : barcoded & Color & Appearance :
15. Water Consumption & W.W.G (KLPD) : Ind :1350.000 , Dom :20.000 & Ind :1190.000 , Dom :20.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	32
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	6.76
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	40
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1582
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	94
6	Chloride	mg/l	Argentometric method. (4500 Cl ⁻ B APHA Standard M	1 - 50000 mg/l	391
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO ₄ E	2-40mg/l	231
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	916
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	7.2
10	Phenolic Compounds	mg/l	4 Amino Antipyrrene method without Chloroform Extra	0.1 – 50 mg/l	0.36
11	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	285

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 06/03/2024


J.D.OZA, Lab Head

Field Observation :

Note : 1. * - These parameters are NOT covered under the scope of NABL.

2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

Annexure - D

Extra No. 455

વાર્ષિક લવાજમનો દર રૂ. ૩૫૦૦/-



सत्यमेव जयते

The Gujarat Government Gazette EXTRAORDINARY PUBLISHED BY AUTHORITY

Vol. LVIII]

FRIDAY, OCTOBER 27, 2017/KARTIKA 5, 1939

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

THE GUJARAT GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

THURSDAY, OCTOBER 26, 2017

PART IV-C

GUJARAT POLLUTION CONTROL BOARD NOTIFICATION SECTOR -10A, NEAR AIR FORCE STATION, GANDHINAGAR.

The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, here by notifies the following fuels as the "APPROVED FUELS" in the state.

- (1) List of "APPROVED FUELS"
 1. Coal
 2. Lignite
 3. Furnace Oil/LDO/LSHS
 4. Motor Gasoline
 5. Diesel
 6. Liquid Petroleum Gas (LPG)
 7. Compressed Natural Gas(CNG)/LNG
 8. Kerosene
 9. Naphtha
 10. Firewood
 11. Bio-gas

12. Agro waste/bio fuel/briquettes
13. RDF, as per provisions of Solid Waste Management Rules-2016.
14. Petcoke
15. Charcoal

(2) Petcoke is hereby notified as "APPROVED FUELS "subject to the following conditions:-

- a) The Sulphur content shall not be more than 7 % in any case/circumstance.
- b) Petcoke shall be permitted in the following projects only:-
 - i. Cement manufacturing in kilns
 - ii. Thermal Power Plant/Captive Power Plant of capacity above 25 MW
(with a condition to mix lime granules in required quantity with Petcoke)
 - iii. Glass manufacturing- up to 25 % of total fuel consumption
 - iv. Refractories manufacturing

(3) For utilization of the above approved fuels, adequate APCM shall be provided by the unit.

(4) CTE/CCA/EC, as the case may be, shall have to be obtained for utilization of these fuels.

(5) The use of Petcoke shall not be permitted in Eco-Sensitive Zone.

**K.C.MISTRY,
MEMBER SECRETARY,
GUJARAT POLLUTION CONTROL BOARD
GANDHINAGAR**



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The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LX | FRIDAY, NOVEMBER 13, 2019 / AGRAHAYANA 22, 1941

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Gandhinagar, 12th December, 2019.

No: GPCB/P-1/218(A)/530582: The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, hereby makes the following amendments in the Gujarat Government Gazette notification in Vol. LVIII on Friday October 27, 2017 and Vol. LIX, Tuesday February 6, 2018.

- (A) In the serial no. (1) of (3) list of approved fuels, "Furnace oil (FO)" is deleted for new Project/Permission.
- (B) The serial no. (2) of notification dated 27.10.2017 and serial no. (B) of notification dated 06.02.2018 shall be replaced and read as under for new Project/Permission:
- (1) Petcoke is hereby notified as "APPROVED FUEL" subject to the following conditions:-
- a) The Sulphur content shall not be more than 7% in any case/ circumstance.
- b) Petcoke shall be permitted in the following projects only:-
- i. Cement manufacturing in kilns.
- ii. Glass manufacturing- up to 25 % of total fuel consumption.
- (C) The new project in the sector mentioned above in serial number (1)(b), using Petcoke or Furnace Oil (FO) as a fuel shall not be permitted in Non-attainment cities declared by the Central Pollution Control Board, New Delhi.

N. M. TABHANI,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

GOVERNMENT CENTRAL PRESS, GANDHINAGAR